NOTIFICATION

The following Ordinance is promulgated by the Hon’ble Governor of Tripura on the 29th of January, 2021 and is hereby published for General Information.

(Sopan Chaudhuri)
Deputy Secretary, Law
Government of Tripura
THE TRIPURA ORDINANCE NO. 01 OF 2021

THE TRIPURA SHOPS AND ESTABLISHMENTS (FIFTH AMENDMENT) ORDINANCE, 2021

(Promulgated by the Governor of Tripura in the seventy second year of the Republic of India)

An

Ordinance

further to amend the Tripura Shops and Establishments Act', 1970 (Act No. 8 of 1970).

WHEREAS, the Tripura Shops and Establishments Act, 1970 (hereinafter referred to as the Principal Act) was enacted by the State Government to regulate holidays, hours of work and other matters relating to the shops and establishments;

AND WHEREAS, in the perspective of this State it is now become expedient to make amendments, relating to the provision of registration for the shop-keepers which seems to be an extra hurdle for the shop-keepers particularly where there is a parallel provision to obtain Trade Licence for pursuing business from the Competent local authority, under another State law;

AND WHEREAS, With this background and urgency, it is proposed to introduce the Tripura Shops and Establishments (Fifth amendment) Ordinance, 2021 to resolve the urgency for compliance with the purpose of Ease of Doing Business.

AND WHEREAS, the Tripura Legislative Assembly is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, Governor of Tripura, is pleased to promulgate the following Ordinance:-
1. Short Title and Commencement:
   (i) This may be called the “Tripura Shops and Establishments (Fifth Amendment) Ordinance, 2021”;
   (ii) it shall come into force on the date of its publication in the Tripura Gazette.

2. Amendment of Section 2 :
   (i) The definition of registering authority in Clause (I) is deleted.
   (ii) In the explanation of clause (m) the expression “registering authority,” shall be substituted by the expression “Labour Officer”.

3. Deletion of Section 16 :
   Section 16 of the Principal Act, is deleted.

4. Amendment of Section 17 :
   Under sub-section -1 of Section -17 the expression “this Act” shall be substituted by the expression “this Act and any other law for the time being in force”.

5. Amendment of Section 20 :
   In clause (a) of Section 20, the expression “certification of registration,” shall be substituted with the expression “Trade License issued by the Competent Authority under any law for the time being in force”.

(Ramesh Bais)
Governor of Tripura.